

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 79 of 2019

IN THE MATTER OF:

Usha Ananthasubramanian

....Appellant

Vs.

Union of India, Ministry of Corporate Affairs

....Respondent

Present:

**For Appellant: Mr. Nesar Ahmad, PCS and Mr. Rohit Choudhary,
Advocate**

For Respondent:

O R D E R

04.07.2019: Learned counsel for the Appellant accepts that the sum of Rs. 1 lakh has already been allowed in favour of Appellant for subsistence of the family. It is submitted that in favour of other Respondents the National Company Law Tribunal has allowed litigation cost. If that be so, the Appellant may bring it to the notice of the Tribunal. In such case the Tribunal may consider whether the appellant is similarly situated or not and may pass appropriate order. The appeal stands disposed of with aforesaid observation.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc